

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.13
I.A.No.418, 428 & 461/2024 in
C.P. (IB)No.122/BB/2017

IN THE MATTER OF:

M/s. New Age Real Properties, LLP ... Petitioner
Vs.
M/s. Bhuvana Infra Projects Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicants in I.As.418 & 428/2024 : Ms. Raina Birla
For the Respondent : Shri Ganesh R. Ghale

ORDER

I.A.Nos.418 & 428/2024:

1. Heard the Ld. Counsels appearing for the parties.
2. Issue Notice to the Respondents. Registry is directed to prepare the notice and Counsel for the Applicants are permitted to collect the notice and serve it on the Respondents along with a copy of the Application and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
3. Upon receipt of notice, Respondents are directed to file their objections within one week's, and one week's thereafter is granted to the Applicants to file rejoinders, if any, after duly serving the copies on the other side.
4. List the case on **09.07.2024**.

I.A.No.461/2024:

1. This Application has been filed by the Applicant-Liquidator of the Corporate Debtor, under Section 60 (5) of the IBC, 2016, seeking to take on record the 18th Progress Report for the period from 01.01.2024 to 31.03.2024.

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2. Heard the Ld. Counsel appearing for the Liquidator.
3. In the circumstances and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 18th Progress Report on the liquidation process of Corporate Debtor for the period from 01.01.2024 to 31.03.2024.
4. Accordingly, **I.A.No.461 of 2024 stands disposed of.**

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**

Shruthi